

Cont Appeal No. 36 of 2013

18.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List before another Bench of which one of us (SR
Sen, Judge) is not the member.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
18.11.13

MC No. 257 of 2013
IN WA No. 30 of 2013

18.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri SC Shyam, Sr. Advocate, present for
appellant/applicant.

Shri SA Seikh, counsel holding the brief for Shri MF
Qureshi, counsel for the respondents.

Learned counsel for the respondents prays for and
is allowed ten days time to file counter affidavit to the
affidavit filed with the condonation application.

List on 29.11.2013 for orders on delay condonation
application.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
18.11.13

MC No. 258 of 2013
IN WA No. 30 of 2013

18.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this matter along with WA No. 30 of 2013 on
29.11.2013.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
18.11.13

MC No. 259 of 2013
IN WA No. 31 of 13

18.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this matter along with WA No. 31 of 2013 on
29.11.2013.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
18.11.13

MC No. 260 of 2013
IN WA No. 31 of 2013

18.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri SC Shyam, Sr. Advocate, present for
appellant/applicant.

Shri SA Seikh, counsel holding the brief for Shri MF
Qureshi, counsel for the respondents.

Learned counsel for the respondents prays for and is
allowed ten days time to file counter affidavit to the
affidavit filed with the condonation application.

List on 29.11.2013 for orders on delay condonation
application.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
18.11.13

MC No. 294 of 2013
IN WP(C) No. 262 of 2013

18.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this matter along with WP(C) No. 262 of 2013
on 29.11.2013.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
18.11.13

MC No. 298 of 2013
In WA No. 34 of 2013

18.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri ODV Ladia, Advocate, present for the applicant.

Shri N Khan, Advocate, present for the respondents.

Heard.

By means of this application (Misc. Case No. 298/2013), the appellant/applicant has sought condonation of delay in filing the writ appeal.

The delay has been sufficiently explained in the affidavit accompanying the application.

The delay condonation application is allowed. The delay is condoned. Misc. Case 298 of 2013 stands disposed of.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
18.11.13

MC No. No. 299 of 2013
IN WA No. 34 of 2013

18.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

In view of the interim order of the date passed in
WA No. 34 of 2013, this Misc. Case stands disposed of.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
18.11.13

MC No. 343 of 2011
IN WA No. 46 of 2011

18.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this matter along with WA No. 46 of 2011 on
29.11.2013.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
18.11.13

PIL No. 5 of 2012

18.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri R Kar, Advocate, present for the petitioner.

Shri R Deb Nath, CGC, present for the
respondent No. 1.

Shri ND Chullai, Sr. GA, present for the State
respondents.

Learned counsel for the respondents prays for
and are allowed further three weeks' time to file
counter affidavits.

List after three weeks.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
18.11.13

WA No. 3 of 2013

18.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri B Laitmon, counsel
for the respondents No. 1 to 3.

List on 11.12.2013 for final hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
18.11.13

WA No. 4 of 2013

18.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri B Laitmon,
counsel for the respondents No. 1 to 3.

List on 11.12.2013 for final hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
18.11.13

WA No. 30 of 2013
IN WP(C)No. 256 of 12

18.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this appeal on 29.11.2013 along with Misc.
Case No. 257 of 2013 (i.e. application for condonation of
delay).

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
18.11.13

WA No. 31 of 2013
IN WP(C)No. 257 of 12

18.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this appeal on 29.11.2013 along with Misc.
Case No. 260 of 2013 (i.e. application for condonation of
delay).

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
18.11.13

WA No. 34 of 2013
IN WP(C)No. 154 of 2012

18.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri ODV Ladia, Advocate, present for the
appellant.

Shri N Khan, Advocate, present for the
respondents.

Heard.

Admit the appeal.

List this appeal for final hearing in due course.
Meanwhile, it is directed that the direction issued by the
impugned order dated 10.07.2013 in WP(C)No. 154 of
2012 to the writ petitioner shall remain stayed till the
next date of listing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
18.11.13

WA No. 46 of 2011
IN WP(C)No. 284 of 2008

18.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri H Kharmih, Advocate, present for the
appellant.

Shri K Khan, Sr.Addl. GA, present for respondents
No. 1 to 3.

Shri P Nongbri, Advocate, present for respondent
No. 4.

Shri B Bhattacharjee, Advocate, present for
respondent No. 6.

Learned counsel for the appellant prays for and is
allowed to get the notices served by Dasti (by hand) on
respondent No. 5 and file affidavit on service within
period of ten days.

Registry is directed to issue Dasti notices to the
counsel so that same may be served upon respondent
No. 5.

List on 29.11.2013.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev

18.11.13

WP(C) No. 262 of 2013

18.11.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri SC Shyam, Sr. Advocate, present for the writ petitioner.

Shri R Jha, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further ten days time to file counter affidavit.

List on 29.11.2013.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
18.11.13

LA Appeal No. 1 of 2012

18.11.2013

**HON'BLE THE CHIEF JUSTICE
and HON'BLE MR. JUSTICE S.R. SEN**

Due to the hearing of other cases, this case could not be taken up. Passed over for the day.

**JUDGE
(Hon'ble Mr. Justice S.R. Sen)**

CHIEF JUSTICE

V. Lyndem

WA No. 18 of 2009

18.11.2013

**HON'BLE THE CHIEF JUSTICE
and HON'BLE MR. JUSTICE S.R. SEN**

Shri N Mozika, Advocate present for the appellant.

Ms. Y Shylla, Advocate present for respondents No. 3,4 &5

Shri P Yobin, Advocate present for respondent No. 6

Heard arguments.

Judgment & Order reserved.

**JUDGE
(Hon'ble Mr. Justice S.R. Sen)**

CHIEF JUSTICE

V. Lyndem

WA No. 44 of 2009

18.11.2013

**HON'BLE THE CHIEF JUSTICE
and HON'BLE MR. JUSTICE S.R. SEN**

Shri Ashok Kumar and Shri Rohit Kumar, Advocates present for
the appellant.

Shri SC Shyam, Advocate present for the respondents.

Heard arguments.

Judgment & Order reserved.

**JUDGE
(Hon'ble Mr. Justice S.R. Sen)**

CHIEF JUSTICE

V. Lyndem

WP(C) No. 161 of 2012

18.11.2013

**HON'BLE THE CHIEF JUSTICE
and HON'BLE MR. JUSTICE S.R. SEN**

Mr. R Kar, the learned counsel for the petitioners.

Mr. ND Chullai, the learned senior counsel for the state as well as
Mr. R Debnath, the learned CGC.

The learned counsel for the respondents prayed for 4(four) weeks' time for filing of counter affidavit.

List this matter after 4(four) weeks. Meanwhile, the learned counsel for the petitioners may make necessary correction in the title page in array of parties regarding respondent No. 1.

**JUDGE
(Hon'ble Mr. Justice S.R. Sen)**

CHIEF JUSTICE

V. Lyndem

WP(C) No. 304 of 2012

18.11.2013

**HON'BLE THE CHIEF JUSTICE
and HON'BLE MR. JUSTICE S.R. SEN**

Heard Mr. AH Hazarika, the learned counsel for the petitioner.

Also heard Mr. Mr. SC Shyam, the learned counsel for the respondents No. 1,2 & 3 as well as Mr. LR Sangma, the learned counsel for respondents No. 4,5 & 6.

The learned counsel for the respondents No. 1,2 & 3 prayed for further 3(three) weeks' time for filing of counter affidavit.

List this matter after 3(three) weeks.

**JUDGE
(Hon'ble Mr. Justice S.R. Sen)**

CHIEF JUSTICE

V. Lyndem